

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-05-2023 AT 10:30 AM**

CP(IB) No. 89/9/HDB/2023
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Trishala Infrastructure Private Limited

...Operational Creditor

VS

M/s. Elite Engineering & Construction (HYD)
Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Both side counsels present. The Corporate Debtor reports not ready on the ground that physical copy of the counter has not been served on him till date. However, counsel for Corporate Debtor refutes the said plea. Be that as it may, since the Corporate Debtor has undertaken to file one more copy, matter adjourned to 30.06.2023 for hearing, as last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)